

Telephone Exchange at Bairad, M.P.

612. SHRI MADHAVRAO SCINDIA: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether that demand for setting up a telephone exchange at Bairad, District Shivpuri in Madhya Pradesh, an important business centre, is pending consideration with Government;

(b) if so, its present position; and

(c) whether Government propose to set up the Exchange there in near future and if so, when?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI NARHARI PRASAD SUKHDEO SAI): (a) No Sir.

(b) Not Applicable.

(c) No demand is registered for telephone connections at Bairad at present. 18 to 20 connections are required to make the scheme of opening of 25 lines small automatic exchange economically viable. Opening of exchange at Bairad (District Shivpuri) will be taken if the requisite demands for telephone connections are registered.

Production under fruit name

613. SHRI BIRENDRA PRASAD: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether it is a fact that under the Prevention of Food Adulteration Act, if a product is to be named as a fruit then minimum 10 per cent juice of that fruit is required in the same product; and

(b) if not, whether the product can be identified with that fruit or not?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI JAGDAMBI PRASAD YADAV): (a) and (b). Fruit products are not defined in a general way under the Prevention of Food Adulteration Act or the Rules made thereunder. Specifications

have been laid down for various specific fruit products like fruit syrup, fruit juice, fruit squash, fruit beverage or cordial or crush in the Prevention of Food Adulteration Rules under item A. 16 of Appendix B. The minimum requirement of total soluble solids or fruit juice content for different products is prescribed in the said Appendix, item-wise.

Attack on Indian Embassy car in Beirut

614. SHRI CHATURBHUJ: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether it is a fact that an Indian Embassy car came under heavy sniper fire in Beirut and the driver was hurt in the leg when the car was returning from Beirut airport carrying some Embassy officials; and

(b) if so, the details thereof?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI ATAL BIHARI VAJ-PAYEE): (a) Yes, Sir.

(b) The staff car of the Embassy of India, Beirut, came under heavy sniper fire on 1st November, 1978 when it was returning from the airport to the Embassy Residence. The car was driven by a locally recruited chauffeur and was occupied by an official of the Embassy, Shri P. N. Khanna, and a locally recruited messenger. The chauffeur was injured in the right leg and the others were unhurt. The car suffered considerable damage.

Our Embassy in Beirut has lodged a formal protest with the Lebanese authorities in connection with the firing incident. The Lebanese government has been asked to ensure the safety of our Embassy personnel stationed in Beirut.

Report of Chief Director National Sample Survey

615. SHRI A. K. ROY: Will the Minister of STEEL AND MINES be pleased to state:

(a) whether the Chief Director of National Sample Survey in his report